

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-868/ND/2022

IN THE MATTER OF:
IDBI Bank Ltd.

...PETITIONER

Vs.

Mr. Jagdish P Chokhani

...RESPONDENT

Section
U/s. 95 (1) of (IBC)

Order delivered on 16.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:Mr. Rajat Prakash, Adv.
:Mr. Hashmat Nabi Adv. along
with Adv. Toshif Ahmed

ORDER

Ld. Counsel for the Petitioner is present and submitted that in terms of the order dated 09.01.2024 they have filed valid AFA as it exists now of the proposed IRP. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)